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(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 07th day of November, 2007

ORIGINAL APPLICATION NO. 1096 OF 2007

HON'BLE MR. A.K. GAUR, MEMBER- (J)
HON'BLE MR. SHAILENDRA PANDEY, MEMBER- (A)

Umashankar Tripathi, S/o Sri Deo Narain Tripathi,
R/o 145/12G/A, Kailashpuri, Allahabad,
Presently working as S.R.O., Mirzapur.

.....APPLICANT

VERSUS

1. Union of India through Director General, Posts, New Delhi.
2. Chief Post Master General, Lucknow.
3. Post Master General, Allahabd.
4. Senior Superintendent, R.M.S, A. Division, Allahabad.

.....RESPONDENTS

Counsel for the applicant : Sri R.P. Singh
Counsel for the respondents: Sri Saumitra Singh

ORDER

BY HON'BLE MR. A.K. GAUR, J.M.

Vide order dated 23.10.2007, the promotion orders have been cancelled with immediate effect by the competent authority, against which the applicant has preferred representation before the Chief Post Master General, U.P. Circle, Lucknow on 27.10.2007.

Learned counsel for the applicant submits that no heed has been paid by the respondents to the representation of the applicant and prays for a direction to the competent authority to consider and decide the pending representation within a specified

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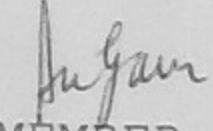
period, to which counsel for the respondents has no objection.

2. Having considered the submissions of learned counsel for the parties, the competent authority is directed to consider and decide the representation dated 27.10.2007 of the applicant by a reasoned and speaking order within a period of two months from the date of receipt of certified copy of the order. However, it is made clear that till disposal of the representation of the applicant, the respondents are restrained from giving effect to the order dated 23.10.2007.

3. With the above observation, the O.A is finally disposed of. Be it noted that we have not passed any order on merits.



MEMBER- A.



MEMBER- J

/Anand/